

**STATEMENT***Ceiling Tariff for Cellular Mobile Telephone Service*

1. Monthly Rental for the Service	- Rs. 156.00 per month.
2. Security Deposit	- Rs. 3000.00
3. Installation Charges	- Rs. 1200.00
4. Call Charges	-

4.1 *Calls originated by the Mobile Subscriber:-* Air time charge @ 10 seconds per unit call plus call charges as applicable for the fixed network for Local, STD and ISD calls. For mobile to mobile calls within the same Cellular Service area, only air time charges will be levied.

4.2 *Calls terminating on the Mobile subscriber:-* Air time charge @ 10 seconds per unit call will be levied. No charge will be levied to the mobile subscriber if the mobile subscriber terminates an incoming call within 5 seconds.

5. *Notes on Tariff:-*

5.1. Call duration will be on air time basis for mobile subscribers.

5.2 The air time unit call shall be charged at unit rate applicable to the highest slab of the DOT's fixed network (Rs. 1.40 per unit at present). The unit rate shall be applied as above for all the calls and there are no telescopic rates.

5.3 Call charges for the air time during peak hours shall be fixed at rates not exceeding double the rates prescribed in para 4 above. Peak hours shall be restricted upto a maximum of 4 hours per day. Peak hours and air time call charges during peak hours may be fixed by the License in consultation with Telecom Authority.

5.4. Call charges for the air time during Sundays and 3 National holidays (15th August, 26 January & 2nd October) shall be half the rates prescribed in para 4 above.

5.5. For calls from mobile subscriber to the fixed network, the Licensee shall charge the mobile subscriber at the rates prescribed by the Telecom. Authority according to time and day of the call. Unit rate for such calls shall be the highest slab rate shall be applied as above for all calls and there are no telescopic rates.

5.6. There are no free calls to be given for the air time.

5.7. For calls originating from the fixed network to mobile, the mobile subscriber will be charged for the air time and DOT will not have to pay any access fee to the Cellular Operator. The air time charges will be collected by the Cellular Operator.

5.8. For mobile to mobile both caller and called party will be charged.

6. All tariff increase shall be subject to prior approval of the Telecom. Authority and/or its successor.

7. The rental does not include the cost of the Subscriber's terminal equipment (mobile handset). The subscriber is free to buy the terminal equipment from any source.

[Translation]

**LPTs in Bihar**

420. SHRI LALL BABU RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a few low power TV transmitters installed in Bihar are not working satisfactorily;

(b) if so, the reasons therefor; and

(c) the remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED); (a) to (c). The overall performance of Low Power TV Transmitters in Bihar is reported as satisfactory with the exception of LPTs at Hazaribagh, Chaibasa, Ghatsila, Buxar and Aurangabad which are operating on lower than rated power. Doordarshan have initiated action to rectify the defects in these transmitters.

[English]

**Telephone Exchanges in Orissa**

421. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges in Orissa converted into electronic exchanges so far;

(b) the number of telephone exchanges pending for conversion into electronic exchanges; and

(c) the time by which these are likely to be converted?

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) 495 Telephone Exchanges have been converted into Electronic Exchanges in Orissa so far.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) No, Sir in view of (a).

(b) Three-Cross-bar Telephone Exchanges are pending for conversion into Electronic Exchanges.

(c) Local call means a call from a subscriber's line to another line on any exchange within the same exchange system. Since Meerut and Delhi are two separate exchange systems, local call facility between these two cannot be provided, as per policy of the Government.

(c) Out of the three cross-bar Exchanges, one is planned to be converted into Electronic during 1996-97 and the remaining two will be converted into Electronic during 9th five year Plan period.

**N.M.F.D.C.**

**Allocation of Additional Natural Gas**

422. SHRI RAMA KRISHNA KONATHALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

424. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government of Andhra Pradesh has requested for allocation of additional natural gas to the gas-based power projects at Jegurupadu and Kakinada;

(a) the composition of the Board of Directors of the National Minorities Finance and Development Corporation as on January 1, 1996;

(b) if so, the details thereof;

(b) the total equity capital and working capital of the Corporation as on the above date;

(c) whether the above requests have been considered and acceded to: and

(c) the break-up of equity and working capital between the Centre, the States, State-wise, and other public and private bodies;

(d) if not, the reasons therefor?

(d) the total administrative expenditure during 1994-95, the administrative budget for 1995-96 and the expenditure during April-December 1996;

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The Government of Andhra Pradesh have requested that the allocation to the two power projects be increased to 1.5 MMSCMD each.

(e) the total amount directly lended to beneficiaries and the number of beneficiaries so far upto December 31, 1995; and

(c) and (d). It has not been possible to consider the above request as the gas projected to be available in Andhra Pradesh is fully allocated.

(f) the total amount advanced to various States for minorities development programmes upto December 31, 1995, State-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The list of Board of Directors as on January 1, 1996 is given in the enclosed statement.

**Extension of local call facility from Delhi to Meerut**

423. DR. LAL BAHADUR RAWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(b) The total equity capital and working capital of the Corporation as on the above date was:

(a) whether local call facility is being provided to NOIDA, Ghaziabad, Faridabad, Gurgaon from Delhi;

(b) if so, the time by which the Government propose to extend the said facility from Delhi to Meerut; and

<i>Amount</i>	<i>(Rs. in Lakh)</i>
Equity capital	: Rs. 5,795.14
Working capital	: Rs. 6,117.55